

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 09.09.2022

**Misc. Application No. 562 of 2021
And
Appeal No. 526 of 2019**

Kratos Energy and Infrastructure Limited ...Appellant

Versus

Securities and Exchange Board of India & Anr. ...Respondents

Mr. Zal Andhyarujina, Senior Advocate with Mr. Kunal Kataria, Mr. Shrey Sancheti, Mr. Ankur Loona, Ms Aparna Wagle and Ms. Sonakshi Sahay, Advocates i/b Alliance Law for the Appellant.

Mr. Vishal Kanade, Advocate with Mr. Manish Chhangani and Mr. Ravishekhar Pandey, Advocates i/b. The Law Point for Respondent No.1.

Mr. Gaurav Joshi, Senior Advocate with Mr. Rashid Boatwalla, Mr. Juan D'souza, Advocates i/b. MKA & Co. for Respondent No.2.

ORDER:

1. Heard the learned counsel for the parties. Order reserved.

2. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala
Presiding Officer

Ms. Meera Swarup
Technical Member

09.09.2022
msb